

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:2708

ANSWERED ON:09.12.2014

FACILITIES TO FOREST DWELLERS

Giluwa Shri Laxman;Laguri Smt. Sakuntala;Misra Shri Ajay (Teni)

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

(a) whether villages situated in forest areas and the tribals/dwellers in the forest reserve areas and sanctuaries are deprived of roads, power facilities, hospitals, schools, etc. due to the regulations imposed by the Government;

(b) if so, the details thereof and the reasons thereof; and

(c) the corrective steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)to (c) No Sir. The rights of Scheduled Tribes and other forest dwellers living in forest areas have been recognised in the Scheduled Tribes & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006.